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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


Co. Appeal No. 73/252/NCLT/AHM/2018

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.03.2018**

Name of the Company: Hasmukh Sheth
(Cat Cosmetics and Healthcare Pvt Ltd.)
V/s.
Registrar of Companies, Ahmedabad

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Adv. AJIT SINGH TAWAR	Advocate	Petitioner	
2.				

ORDER


Learned Advocate Mr. Ajit Singh Tawar present for Appellant. None present for ROC.


Appellant is directed to issue notice of date of hearing along with copy of petition on ROC and shall file proof of service.

ROC shall file its objections within 15 days from the service of notice.

Appellant has already filed bank statement and income tax return of the company.

List the matter on 26.03.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**
Dated this the 5th day of March, 2018.


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**